



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Srinagar, the 8th August, 2018.

The following Act has been assented to by the Governor on
8th August, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR PANCHAYATI RAJ
(SECOND AMENDMENT) ACT, 2018.**

(Governor Act No. V of 2018)

[8th August, 2018.]

Enacted by the Governor in the Sixty- ninth Year of the Republic of
India.

An Act to amend the Jammu and Kashmir Panchayati Raj Act, 1989.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Panchayati Raj (Second Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 4, Act No. IX of 1989.*—In section 4 of the Jammu and Kashmir Panchayati Raj Act, 1989, (hereinafter referred as ‘the principal Act’), in sub-section (3), for the words “including the Sarpanch”, the words “excluding the Sarpanch” shall be substituted.

3. *Amendment of section 12, Act No. IX of 1989.*—In section 12 of the ‘principal Act’ in sub-section (1), in clause (i), for the words ‘Halqa’, the words, “Halqa in consultation with Halqa Majlis” shall be substituted.

4. *Amendment of section 15, Act No. IX of 1989.*—In section 15 of the ‘principal Act’, after proviso thereto, the following proviso shall be inserted :—

“Provided further that in the absence of Halqa Panchayat, the concerned Block Development Officer shall be empowered to collect the fees/taxes already imposed by the Halqa Panchayat”.

5. *Amendment of section 52, Act No. IX of 1989.*—In section 52 of the ‘principal Act’, in sub-sections (1) and (2), for the word ‘Government’, the words ‘Government or any other officer specially empowered or authorized in this behalf’ shall be substituted.

N. N. VOHRA,
Governor.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.